



महाराष्ट्र शासन राजपत्र

असाधारण भाग आठ

वर्ष १०, अंक ४(३)]

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असाधारण क्रमांक ९

प्राधिकृत प्रकाशन

महाराष्ट्र विधानमंडळाचे अधिनियम व राज्यपालांनी प्रख्यापित केलेले अध्यादेश व केलेले विनियम आणि विधि व न्याय विभागाकडून आलेली विधेयके (इंग्रजी अनुवाद).

In pursuance of clause (3) of article 348 of the Constitution of India, the following translation in English of the Maharashtra International Sports University (Amendment) Act, 2023 (Mah. Act No. VII of 2024), is hereby published under the authority of the Governor.

By order and in the name of the Governor of Maharashtra,

SATISH WAGHOLE,

Secretary (Legislation) to Government,
Law and Judiciary Department.

MAHARASHTRA ACT No. VII OF 2024.

(First published, after having received the assent of the Governor in the "Maharashtra Government Gazette", on the 19th January 2024).

An Act to amend the Maharashtra International Sports University Act, 2020.

Mah. XXXV of 2020. WHEREAS it is expedient to amend the Maharashtra International Sports University Act, 2020, for the purposes hereinafter appearing; it is hereby enacted in the Seventy-fourth Year of the Republic of India, as follows :—

1. This Act may be called the Maharashtra International Sports Short title. University (Amendment) Act, 2023.

Amendment
of section
12 of Mah.
XXXV of
2020.

2. In section 12 of the Maharashtra International Sports University Act, 2020,—

Mah.
XXXV of
2020.

(1) in sub-section (3),—

(a) in clause (a),—

(i) for the word “committee” the words “search-cum-selection committee” shall be substituted;

(ii) for sub-clause (i), the following clause shall be substituted, namely :—

“(i) a member nominated by the Chancellor, who shall be a person of eminence in the sphere of higher education and shall be either an eminent scholar of national repute or a recipient of Padma Award in the field of education or sports ;”;

(iii) after sub-clause (iii), the following sub-clause shall be added, namely :—

“(iv) a member nominated by the Chairman, University Grants Commission.”;

(b) for clause (c), the following clause shall be substituted, namely :—

“(c) The members nominated on the committee shall be persons who are not connected in any manner with the University or any College or any recognized institution of the University.”;

(c) in clause (d), the word “three” shall be deleted ;

(d) in clause (f),—

(i) in sub-clause (i), after the words “a person with” the words “minimum ten years” shall be added ;

(ii) in sub-clause (iv), for the words “educational qualifications” the words “additional educational qualifications” shall be substituted ;

(2) in sub-section (4),—

(a) before the existing proviso, the following proviso shall be inserted, namely :—

“Provided that, if a person selected by the Chancellor does not take over the charge of the post of Vice-Chancellor, the Chancellor may select another suitable person from the remaining persons from panel or he may call for a fresh panel either from the same committee or after constitution of a new committee for the purpose, from such new committee :”;

(b) in the existing proviso, for the words “Provided that,” the words “Provided further that,” shall be substituted.